

**CENTRAL ADMINISTRATIVE TRIBUNAL,
Nagpur Circuit Bench**

OA No. 2045/2021

Date of decision : 19.03.2021

**Coram: Dr. Bhagwan Sahai, Member (A)
Ravinder Kaur, Member (J)**

Harshvardhan S/o Ratnakar Nanoti,
Aged about 50 years, Occ- Retired,
R/o: 202, Abhinav Residency,
Laxminagar, Nagpur- 440 010. **Applicant.**
(By Advocate Shri Rohit Joshi).

Versus

1. The Union of India,
Through its Secretary,
Ministry of Finance, Department of Revenue,
North Block, New Delhi- 110 001.
2. Commissioner of Income Tax,
(Admn & TPS), 1 Floor, Aaykar Bhavan,
Telangkhedi Road, Civil Lines,
Nagpur- 440 001.
3. Shri S.R. Singh/Inquiry Officer,
Assistant Commissioner of Income Tax,
ReAC, (VU)1(3), Nagpur Office,
Ground Floor, Saraf Chambers, Mount Road,
Sadar, Nagpur. **Respondents.**
(By Advocate Shri R G Agrawal).

Order (Oral)

Per : Dr. Bhagwan Sahai, Member (A) .

Present:

- Advocate Shri Rohit Joshi for the applicant.
2. Advocate Shri R G Agrawal for the respondents.
 3. In this OA, the applicant seeks further staying of the departmental proceedings in view of on-going criminal proceedings against him.
 4. A perusal of the case record reveals that on the

applicant's request, we have already extended stay to the departmental proceedings on three occasions, first by six months, then by three months and again by three months.

5. The applicant's counsel pleads that the applicant has been cooperating in the criminal proceedings but their progress is slow because of the on-going Covid-19 pandemic, and seeks continuation of the DE proceedings again for six months.

6. However, repeatedly continued stay to the disciplinary proceedings is not acceptable in case the criminal proceedings don't progress speedily. Shri Agarwal also opposes any further stay to the departmental proceedings.

7. In view of these facts of the case, as the last one more opportunity, we direct the respondents to keep the disciplinary proceedings in abeyance for three months more from today and thereafter, the disciplinary proceedings can be taken up against the applicant.

8. The OA is disposed of in above terms.

(Ravinder Kaur)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

Ram.